

**Wind World (India) Limited**  
 (claims filed till last date of claim submission, i.e. November 17, 2018)  
 (updated as on February 02, 2026)

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Date of commencement of CIRP : 20 February 2018

**Annexure 3 - Secured financial creditors (other than financial creditors belonging to any class of creditors)**

Name of Creditor (INR)	Amount claimed	Amount admitted	Amount not admitted	Amount Repaid (Note 2)	Revised Amount admitted	Voting share
Omkara Asset Reconstruction Private Limited (Omkara ARC)	38,442,689,597	37,632,032,090	810,657,508	-	37,632,032,090	84.51%
IDBI Bank	2,266,388,992	2,266,388,992	-	2,043,740,581	222,648,411	0.50%
Oriental Bank of Commerce [now merged with Punjab National Bank (PNB)]	97,126,582	97,126,582	-	97,126,582	-	0.00%
Sipla Wind Energy Limited	2,260,238,133	2,023,060,303	237,177,830	-	2,023,060,303	4.54%
Mahidad Wind Energy Private Limited	1,975,433,639	1,776,719,166	198,714,473	-	1,776,719,166	3.99%
Jogihali Wind Energy Private Limited	586,706,310	314,556,357	272,149,953	-	314,556,357	0.71%
India SME Asset Reconstruction Company Limited (ISARC)	988,091,421	988,091,421	-	-	988,091,421	2.22%
Tata Capital Financial Services Ltd	146,940,343	146,940,343	-	-	146,940,343	0.34%
KfW IPEX Bank	48,803,493	48,803,493	-	-	48,803,493	0.11%
Coöperatieve Rabobank U.A.	12,131,168	12,131,168	-	-	12,131,168	0.03%
<b>Total</b>	<b>46,824,549,678</b>	<b>45,305,849,914</b>	<b>1,518,699,764</b>	<b>2,140,867,163</b>	<b>43,164,982,751</b>	<b>96.95%</b>

Note 1. Above table setting out the reconstituted CoC with the voting share is based on the information available with the Resolution Professional.

Note 2. Pursuant to the satisfaction of debt obligations by the subsidiary companies, the Corporate Guarantee liabilities of Corporate Debtor has been correspondingly reduced. In alignment with this adjustment, an 'Amount Repaid' column has been incorporated for the claims submitted by IDBI Bank, Punjab National Bank (PNB), and the Indian Renewable Energy Development Agency (IREDA). The stated modification in the CoC constitution is allowed by Hon'ble NCLT vide order dated 11 November 2025.